

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 3412
ANSWERED ON 15TH MARCH, 2018

DELAY IN NH PROJECTS

3412. SHRI K.C. VENUGOPAL:
SHRI ASADUDDIN OWAISI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government with the aim to minimize the cost overrun and delays in completion of highway projects proposes to amend the process of project preparation, if so, the details thereof;
- (b) whether the Government has asked the consultant preparing Detailed Project Report (DPR) to get statutory environmental clearance, if so, the details thereof;
- (c) whether the payment of consultancy fee for DPR has been linked with clearance and progress of work; and
- (d) if so, the extent to which this step of the Government is likely to impact the completion of project in time along with the number of projects have been delayed in various States including Kerala?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

- (a) Yes Madam. Government is laying emphasis on preparation of good Detailed Project Report with the aim to minimize the cost overrun and delays in completion of highway projects.

(b) No, Madam. Securing statutory environmental clearances is the responsibility of project proponents. However, the Detailed Project Report (DPR) consultants are required to assist project proponents in preparing relevant records and presenting data as per the contract conditions.

(c) Yes, Madam.

(d) This step helps in avoiding delays in project implementation. Delay in projects cannot be ascribed to linking of payment of consultancy fee for DPR with clearance and progress of work.
